

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No. 101**  
76/252(ND)/2024

**IN THE MATTER OF:**

Income Tax Officer, Ward-21(1), Delhi

**.....APPLICANT/PETITIONER**

**Vs**

Registrar of Companies, Delhi & Ors. (Rank Management Consultant Private Limited)

**.....RESPONDENT**

**SECTION**

**U/s 252 Companies Act 2013**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Puneet Rai, SSC, Mr. Ashvini Kumar,  
Mr. Rishabh Nangia, Mr. Nikhil Jain, Advocate.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

Heard the submissions made by the Learned Counsel appearing for the Appellant.

Issue notice to the Respondents.

The Appellant shall serve notice along with a copy of this application on the Respondents and file proof and affidavit of service within one week. The Respondents are directed to file reports within one week after receipt of the notice.

List the matter on **01.07.2024**.

Sd/-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**